

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/8/7/AMR/2022		7 of IBC	Indian Renewable Energy Development Agency Limited Vs. SLS Power Corporation Limited

ORDER

Present: Mr. Akarshan Sahay & Mr. Sagar Arora, Proxy Counsels for the

None appears for the CD.

The matter is suo-moto reopened and listed today for clarification.

The CD has argued the matter only on the ground of limitation, but in the counter they have taken as many as 30 pleas. It has also come to the notice that the applicant has not filed rejoinder to the counter. The Ld. Counsel for the applicant stated that he wants to file a rejoinder to the counter as such the application is directed to file the rejoinder within 10 days. List the matter on 10.05.2024.

sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**